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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD

R.K. Dwivedi

O.A. 00-575-88

.....  
Applicant

Versus,

The Union of India & others.....

Respondents.

Hon. Ajay Johri- AM  
Hon. G.S. Sharma - JM

Heard Sri D.C. Srivastava and Sri A.K. Gaur  
for the parties.

This application challenges some list of results declared of the selected candidates published in local newspaper on 25.9.83 and 21.2.84. The prayer made in the application is that the list of results declared on 25.9.83 and 21.2.84 be quashed and direction be issued to the respondents to call for the entire records of the examination held in pursuance of the advertisement of the year 1979 and to publish original selection list of the candidates selected according to the merits. The cause of action in this case arose in 1979 and, therefore, in 1983 and 1984. The applicant has come with this application <sup>now</sup>. The application is barred by limitation and is, therefore, dismissed in limine. Copy of this order alongwith the copy of the petition be given to Shri A.K. Gaur appearing on behalf of the respondents.

*Sharma*  
MEMBER (J)

*BGR/STB*  
MEMBER (A)

Dt/-14.7.88/  
Sh.